

CENTRAL ADMINISTRATIVE TRIBUNAL,
INDIAN BENCH, BUDAPEST

Revised Application No. 119 of 1991 (L)

K. Srivastava - Applicant

Hon'ble Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. K. Chayya, A.M.

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The revised application is directed against order and judgement 4.2.1991 dismissing the application on the ground that it is barred by time. The case was heard and disposed of after hearing the counsel for the parties. As his representation was pending he was expecting that the same will be disposed of but the same was not disposed of and it was also admitted that the same is still pending. The case should have not been dismissed on the ground of delay. His grievance is that honorarium was till this the April 1984 was not given to him without any reason and during this period he worked as Senior Cashier till the suspension order was passed on 19.4.1984. As the honorarium was stopped the same by way of punishment without giving any reason and opportunity of hearing to him. The application was filed in the year 1991 itself. As the representation filed by the applicant was pending it may be that it was expected that the reply of the same will be given. There is no rule that the reply should be given within a particular time, whereafter it is to be presumed that the application has been rejected.